

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00143/2021**

**DATED THIS THE 19<sup>TH</sup> DAY OF APRIL, 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**  
(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh.)

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**  
On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore.)

Shri Jayaprakash V. Nayak,  
S/o Vasudev K. Nayak  
Aged about 70 years,  
Retired IGP,  
R/at: 28/29, 14<sup>th</sup> Cross, 4<sup>th</sup> Main,  
Padmanabhanagar,  
Bengaluru-560 070. ....Applicant

(By Advocate Shri Prakash T. Hebbar - through video conference)

Vs.

1. Union of India,  
Ministry of Home Affairs,  
North Block,  
New Delhi-110 001,  
Rep. by its Secretary.

2. Chief Secretary,  
State of Karnataka,  
Vidhana Soudha,  
Ambedkar Veedhi,  
Bengaluru-560 001.

3. The Accountant General  
In Karnataka,  
Vidhana Soudha,  
Ambedkar Veedhi,  
Bengaluru-560 001. ....Respondents

**O R D E R (ORAL)****PER: SURESH KUMAR MONGA, MEMBER (J)**

After arguing the matter for some time, learned counsel for the applicant wishes to withdraw the present Original Application with liberty to file an execution application.

2. Accordingly, the Original Application is dismissed as withdrawn with liberty as aforesaid.

**(RAKESH KUMAR GUPTA)  
MEMBER (A)**

**(SURESH KUMAR MONGA)  
MEMBER (J)**

vmr